

(a) the sanctioned fund for EAS and JRY schemes in each of North Eastern States for the financial year 1995-96, scheme-wise;

(b) the amount released upto 31st January, 1997 for these two projects in the States of this region;

(c) the total amount required for giving work to the labour card holders for 100 days (State-wise); and

(d) the steps taken by the Central Government to meet up the requirements of the North-Eastern States ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b) The State-wise details of Central funds released under Employment Assurance Scheme (EAS) and Jawahar Rozgar Yojana (JRY) to each of North Eastern States during 1995-96 and 1996-97 (upto 31st January, 1997) are given in the Statement attached.

(c) and (d) Under EAS guidelines, all those persons who need and seek employment have to get themselves registered with the village panchayat and are issued family cards. Employment is provided to the family card holders whenever they need and seek work. For seeking employment under EAS the needy persons are required to apply in writing to the local panchayat and whenever atleast 20 persons demand work during the lean season, they are to be provided un-skilled manual employment on any on going department/EAS work or by opening up new works in the area. The total amount required for giving work to the family card holders can not be worked out as employment is provided to only those persons who seek work under the EAS. However, all the blocks in the North Eastern States have been covered under EAS from 1996-97, which is a demand driven scheme. A district can request for the next subsequent instalments of the funds for those blocks which have utilised 50% or more of the available funds.

#### Compressed Natural Gas

1884. SHRI PARASRAM BHARDWAJ : Will the PRIME MINISTER be pleased to state :

(a) whether there has been a very poor response from vehicle owners on the usage Compressed Natural Gas in Delhi;

(b) if so, the reasons therefor; and

(c) the steps taken to promote usage of CNG ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) Yes, Sir. The response from private vehicle owners on usage of CNG in Delhi has been poor, partly on account of high cost of CNG conversion kit and partly because of certain technical and operational problems. However, about 800 Govt. cars have been converted for

CNG use and response in certain areas is good.

(c) Govt. have taken steps to reduce custom duty one CNG kits and planned to set up more on-line CNG dispensing facilities along the gas pipeline in Delhi.

[Translation]

#### Petroleum Projects

1885. SHRI NITISH KUMAR :

DR. MAHADEEPAK SINGH SHAKYA :

Will the PRIME MINISTER be pleased to state :

(a) whether according to recent survey conducted by the Government 80 percent of petroleum and its by-products are consumed public sector units;

(b) if so, the details thereof;

(c) whether these products are supplied at cheaper rates than supplied to the public; and

(d) if so, the reasons and rationale thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) The Government have not conducted any such survey.

(c) and (d) The ex-storage point prices (exclusive of excise duty) of administered petroleum products are uniform at all pricing points in the country, for all consumers.

[English]

#### Generation of Power

1886. DR. MURLI MANOHAR JOSHI :

SHRI K.H. MUNIYAPPA :

SHRI DILEEP SINGH BHURIA :

DR. LAXMINARAYAN PANDEY :

SHRI ANANTH KUMAR :

Will the PRIME MINISTER be pleased to state :

(a) the cumulative losses incurred by the State Electricity Boards during the last three years, SEBs-wise and Year-wise;

(b) the target of generation of power at the end of Seventh and Eighth Year Plan respectively together with actual achievement;

(c) the actual flow of private investment in the power sector in the last three years;

(d) the steps taken to meet the current and anticipated demand of power upto 2000 A.D..

(e) whether the Government have advised SEBs to privatise its various functions of production and distribution of power; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) Due to non finalisation of the accounts of some of the SEBs, the surplus/deficit of all the SEBs for the year 1995-96 is not available. However, the surplus/deficit of the SEBs with and without taking into rural electrification subsidy, as provided in the accounts for the years 1992-93, 1993-94 and 1994-95 are enclosed at Statement-I, and II respectively.

(b) The target of generation of power at the end of Seventh and Eighth Five Year Plans (upto January, 1997) together with the actual achievement was as under :-

Period	Target	Achievement
At the end of Seventh Plan	251.3 BU	245.4 BU
Eighth Plan (Upto Jan., 1997)	330.7 BU	326.4 BU

(c) the extent of capital investment involved in respect of the projects for the private sector could be assessed only after these projects are completed.

(d) the steps proposed to be taken to meet the current and anticipated demand of power upto 2000 AD. inter alia, include creation of additional capacity, encouraging private sector participation in power generation, better demand side management, energy conservation measures, renovation and modernisation of existing plants, reduction of T&D losses and effective utilisation of generation by transfer of power from surplus regions through inter-regional links etc.

(e) and (f) The Chief Ministers of States met on 16th October and 3rd December, 1996 and noted that the requirements of the future expansion and improvement of power sector cannot be fully achieved through public resources alone and it is essential to encourage private sector participation in generation, transmission and distribution.

#### Statement-I

Statement showing the surplus/deficit of the SEBs (taking into account RE Subsidy as provided in the accounts) during the years 1992-93, 1993-94 and 1994-95.

(Rs. in crores)

Sl. No.	Name of the SEBs	1992-93	1993-94	1994-95
1	2	3	4	5
1.	Andhra Pradesh	79.45	86.99	87.25
2.	Bihar	191.19	442.65	-80.32
3.	Gujarat	89.79	92.96	105.94

1	2	3	4	5
4.	Haryana	-335.66	-410.90	16.18
5.	Himachal Pradesh	11.82	14.61	18.56
6.	Karnataka	32.21	33.87	43.06
7.	Kerala	18.42	24.12	21.88
8.	Madhya Pradesh	101.01	118.24	132.40
9.	Maharashtra	272.16	288.90	320.78
10.	Orissa	25.94	29.98	24.90
11.	Punjab	-117.53	-117.91	-5.53
12.	Rajasthan	68.04	70.12	77.07
13.	Tamil Nadu	225.10	225.54	347.75
14.	Uttar Pradesh	213.86	61.23	258.44
15.	West Bengal	-28.35	17.81	18.47
16.	Assam	-70.68	144.73	-269.81
17.	Meghalaya	-8.27	-4.79	-20.18
Total		765.50	1117.45	1096.82

#### Statement-II

Statement showing the surplus/deficit of the SEBs (without taking into account RE Subsidy as provided in the accounts) during the years 1992-93, 1993-94 and 1994-95.

(Rs. in crores)

Sl. No.	Name of the SEBs	1992-93	1993-94	1994-95
1	2	3	4	5
1.	Andhra Pradesh	79.37	86.86	-828.96
2.	Bihar	-242.41	280.65	-300.11
3.	Gujarat	-537.93	-492.35	-550.28
4.	Haryana	-370.90	-482.68	-98.92
5.	Himachal Pradesh	11.82	14.61	17.67
6.	Karnataka	-19.49	-1.89	-164.18
7.	Kerala	18.40	24.12	18.32
8.	Madhya Pradesh	-279.04	-297.01	-382.40
9.	Maharashtra	272.00	288.89	320.75
10.	Orissa	23.49	-196.05	-136.08
11.	Punjab	-460.73	-499.35	-427.48
12.	Rajasthan	-221.43	-354.82	-411.05

1	2	3	4	5
13. Tamil Nadu		-231.96	-301.56	-2.31
14. Uttar Pradesh		691.46	-1090.20	-978.25
15. West Bengal		-96.42	-55.38	-78.66
16. Assam		-134.75	-329.60	-269.85
17. Meghalaya		-12.46	-12.97	-17.58
Total		-2893.90	-3418.74	-4294.37

[Translation]

#### Outstanding Funds for Development Schemes

1887. SHRI JAI PRAKASH AGARWAL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether some funds of various Development Schemes of Delhi are outstanding with the Union Government;

(b) if so, the details thereof, scheme-wise and the amount outstanding against each scheme;

(c) the concrete steps being taken by the Union Government for immediately providing funds for the sanctioned schemes to the Government of Delhi;

(d) the reasons for delay in this regard;

(e) whether the funds of various schemes of some other States are also outstanding with the Union Government; and

(f) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (f) The Central assistance for the NCT of Delhi for the Annual Plan 1996-97 was Rs. 263.69 crore which included Rs. 9 crore for the Basic Minimum Services (BMS) and Rs. 12.94 crore for Slums Development. In addition to it, Rs. 28.25 crore has been provided in the Ministry of Home Affairs' Plan for Delhi Police. The Planning Commission is not withholding any amount allocated under the Central Assistance to the NCT of Delhi or any other State.

[English]

#### Housing Problem

1888. SHRI K.P. SINGH DEO :  
SHRI JAI PRAKASH AGARWAL :  
SHRI V. PRADEEP DEV :

Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware of the acute housing problem faced by the Central Government employees in the country particularly in Delhi;

(b) the number of flats lying vacant in different categories, placewise and the reasons therefor;

(c) the estimated shortage of houses in the metropolitan cities for Central Government employees;

(d) the steps taken to ease the housing problem;

(e) the present position of accommodation in Delhi and other metropolitan cities in respect of each category of employee as on date and the details thereof; and

(f) the number of residential units the Government propose to construct in Delhi and elsewhere in the country during the next three years and the amount earmarked for that purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) Statement-I is enclosed.

(c) and (e) Statement-II is enclosed.

(d) and (f) In the 9th Plan proposals starting from 1997-98, it has been proposed to earmark an amount of Rs.500 crores for the General Pool Residential Accommodation Scheme and it is proposed to construct about 10,000 houses during this period in different cities in India, out of which approximately 2000 will be in Delhi. Construction in the first three years will be based on the plan out-lay for these years.

#### Statement-I

##### Number of Flats lying vacant

Station	Type	Vacant Flats	Reasons
Bombay	II	185	Applications are required to be called for after Supreme Court has permitted calling of new applications.
Chandigarh	I	70	
	III	55	
Faridabad	IV	36	
	I	1	
Ghaziabad	IV	3	
	III	5	
Rajkot	I	8	
Delhi	IV	94	
	IV (Spl)	90	
	VB (D-I)	3	